

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.No. 161 of 2015 &  
IA No. 259 of 2015**

**Dated : 6<sup>th</sup> October, 2015**

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Sasan Power Ltd.  
Versus**

**...Appellant(s)**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishal Anand  
Mr. Samir Malik

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal for R.10

Mr. Rajiv Srivastava for R.3 to 6

Ms. Sanjana Saddy for R.7

Mr. G. Umapathy  
Ms. Nithya for R.2

**ORDER**

Admit. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.10; Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos. 3 to 6; Ms. Sanjana Saddy takes notice on behalf of Respondent No.7 and Mr. G. Umapathy takes notice on behalf of Respondent No.2 and they seek three weeks time to file reply. Notice be issued to the other Respondents returnable on 20.11.2015. Dasti in addition is permitted.

List the matter on **20.11.2015**. In the meantime, reply may be filed by the respondents on or before 28.10.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 18.11.2015 after serving copy on the other side.

**( I. J. Kapoor )**  
**Technical Member**  
*ts/mk*

**(Justice Ranjana P. Desai)**  
**Chairperson**